

F.No.404/73/76-ITTC
Central Board of Direct Taxes

.....
New Delhi, the 24th September, 1976.

C. R. D. L. R.

NO. 1501 (F.No.404/73/76-ITTC): In pursuance of Rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that S/Shri D.K. Banerjee, L.C. Chakraborty and A.K. Majumdar authorised by the Central Government to exercise the powers of Tax Recovery Officers under sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), shall concurrently exercise jurisdiction in respect of all the areas of the State of West Bengal with effect from the date they take over as Tax Recovery Officers.

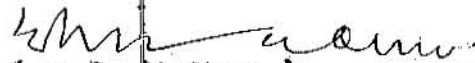
SA

(G.R. Madhwa)

Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. The Commissioner of Income-tax, West Bengal I, Calcutta.
2. Bulletin Section, I (R&P), New Delhi.



(G.R. Madhwa)

Secretary, Central Board of Direct Taxes